

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO. 377

TO BE ANSWERED ON WEDNESDAY, THE 03.02.2021

Sanctioned Strength of Judges

377. SHRI M. BADRUDDIN AJMAL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) the present sanctioned strength of Judges in the Supreme Court and various High Courts in the country, Court-wise;
- b) the number of male and female Judges in Supreme Court and High Courts at present;
- c) the number of judges belonging to Scheduled Castes/Scheduled Tribes/Minority in Supreme Court and High Courts of the country at present, court-wise;
- d) the total number of Judges appointed in the Supreme Court and High Courts in the country during each of the last five years and the current year, Courtwise; and
- e) the total number of vacant posts of Judges in the Supreme Court and the High Courts?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a), (b) and (e): Statement showing sanctioned strength of Judges, number of male & female Judges and vacancies in the Supreme Court and High Courts is attached at **Annexure**.

(c) and (d): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 & 224 of the Constitution of India respectively, which do not provide for reservation for any caste or class of persons. Hence no class/category wise data is maintained centrally. However, the Government has been requesting the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in appointment of Judges in High Courts.

Number of Judges appointed in Supreme Court and High Courts during last 5 years (calendar year-wise) as on 25.01.2021 is given below:

	2016	2017	2018	2019	2020
Judges appointed in the Supreme Court	04	05	08	10	--
Judges appointed in the High Courts	126	115	108	81	66
Additional Judges made Permanent in High Courts	131	31	115	68	90
Additional Judges given fresh term	22	05	02	07	03

Annexure

Statement referred to in reply to parts (a), (b) and (e) of Unstarred Question No. 377 to be answered in Lok Sabha on 03.02.2021 regarding ‘Sanctioned Strength of Judges’ by Shri M. Badruddin Ajmal, showing sanctioned strength, no. of male & female judges and vacancies of Judges in Supreme Court and the High Courts.

(As on 27.01.2021)

Sl. No.	Name of the Court	Sanctioned Strength	Working Strength		Vacancies
			No. of Male Judges	No. of female Judges	
A.	Supreme Court of India	34	28	2	04
B.	High Court				
1	Allahabad	160	90	6	64
2	Andhra Pradesh	37	16	3	18
3	Bombay	94	56	8	30
4	Calcutta	72	29	4	39
5	Chhattisgarh	22	12	2	08
6	Delhi	60	23	6	31
7	Gauhati	24	20	1	03
8	Gujarat	52	25	5	22
9	Himachal Pradesh	13	09	1	03
10	Common High Court for the Union Territory of Jammu & Kashmir and Union Territory of Ladakh.	17	10	1	06
11	Jharkhand	25	16	1	08
12	Karnataka	62	41	5	16
13	Kerala	47	32	5	10
14	Madhya Pradesh	53	25	2	26
15	Madras	75	49	13	13
16	Manipur	05	05	-	-
17	Meghalaya	04	04	-	-
18	Orissa	27	13	2	12
19	Patna	53	22	-	31
20	Punjab & Haryana	85	41	8	36
21	Rajasthan	50	22	1	27
22	Sikkim	03	02	1	-
23	Telangana	24	12	2	10
24	Tripura	05	04	-	01
25	Uttarakhand	11	08	-	03
Total		1080	586	77	417

